

(A)

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 2802/ 2017

1. Petitioner/ Appellant:- Sheela Tirkiey

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that the D.S.E Ranchi
in presence of Advocate General undertakes to deposit
the entire amount of leave encashment, ^{and the same} will be deposited
in the account of the petitioner within one week.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

J. J. Sanga
09/09/2017
Petitioner/ Plaintiff/Appellant

Anuj Berman
S.C. to S.C.V
Respondent/O.P.



(Seal of the Committee)

Vandana Singh
Sign. of Advocate Member

Sd/-
(Dr. S.N. Pathak, J.)
True Copy
Prmit
Secretary/ Sr. P.A./P.A.
22/09/2017